

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1657
ANSWERED ON:30.11.2009
REGULARISATION OF CASUAL CONTRACT WORKERS
Kumar Shri P.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of non-muster-roll and casual workers appointed in the Central Government, Public Sector Undertakings during each of the last three years and the current year, separately, State-wise;
- (b) the details of minimum wages paid to them;
- (c) the mechanism put in place to ensure payment of minimum wages to the contract and casual workers through the labour contractors;
- (d) whether the Government has formulated any policy for regularisation of above workers including contract workers; and
- (e) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

- (a) to (e): The information is being collected and will be laid on the Table of the House.